GOVERNMENT OF INDIA ENVIRONMENT AND FORESTS LOK SABHA

STARRED QUESTION NO:42 ANSWERED ON:26.11.2012 CHECK ON FELLING OF TREES Baitha Shri Kameshwar ;Tagore Shri Manicka

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

- (a) whether indiscriminate felling of trees is being done for development of infrastructural projects without permission in the country;
- (b) if so, the details thereof along with the number of trees cut for these projects during the last three years and the current year, Statewise:
- (c) whether any adverse impact on environment has been noticed due to such felling of trees;
- (d) if so, the details thereof; and
- (e) the corrective steps taken/being taken by the Government to check felling of trees?

Answer

MINISTER OF STATE (INDEPENDENT CHARGE) FOR ENVIRONMENT & FORESTS (SHRIMATI JAYANTHI NATARAJAN)

(a) to (e) A Statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (e) OF THE LOK SABHA STARRED QUESTION NO. 42 ON "CHECK ON FELLING OF TREES" ASKED BY SHRI MANICKA TAGORE AND SHRI KAMESHWAR BAITHA FOR REPLY ON 26.11.2012

- (a) Prevention of felling of trees for development of infrastructural projects without requisite permission relevant laws is the responsibility of the concerned State/Union Territory Governments in accordance with the laws applicable therein. The information regarding such felling of trees is not available with the Central Government.
- (b) to (d) Does not arise in view of the reply to part (a) above.
- (e) The Central Government provides financial assistance under various centrally sponsored schemes to strengthen and upgrade the forest protection machinery of the State /Union Territory Forest Departments to prevent illegal felling of trees.